

\236ITEM NO.5

COURT NO.13

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.29859/2008

(Arising out of impugned final judgment and order dated 07/11/2008

in FA No.2/1979 passed by the High Court of Judicature at Allahabad)

GOSWAMI RADHESH LAL

Petitioner(s)

VERSUS

RADHA BALLABH GOSWAMI (DEAD) & ORS.

Respondent(s)

(office report for directions)

Date : 26/04/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.M. KHANWILKAR

[IN CHAMBERS]

For Petitioner(s) Mr. Pranav Sarthi, Adv.

Mr. Anil Kumar Mishra, Adv.

For Respondent(s) Ms. Abha R. Sharma, Adv.

Ms. Shweta Yadav, Adv.

Ms. Asha Gopalan Nair, Adv.

UPON hearing the counsel the Court made the following

O R D E R

As a last chance, six weeks' time is granted to
learned counsel for the petitioner to do the needful as
per office report dated 10.3.2017, failing which, the
special leave petition shall stand dismissed without
further reference to the Court.

(RASHMI DHYANI)

(MADHU NARULA)

SR.P.A.

COURT MASTER